

**EXPORT OF REFRACTORY BRICKS (INSPECTION) RULES**

**The Minister of Commerce (Shri Manubhai Shah):** I beg to lay on the Table a copy each of the following papers:

- (1) The Export of Refractory Bricks (Inspection) Rules, 1966, published in Notification No. S.O. 2517 in Gazette of India dated the 22nd August, 1966, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

(2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-7203/66].

**REPORT OF THE COMMITTEE ON COST OF PRODUCTION OF STEEL**

**The Minister of Iron and Steel (Shri T. N. Singh):** I beg to lay on the Table a copy of the Report of the Committee on Cost of Production of Steel. [Placed in Library. See No. LT-7204/66].

**ANNUAL REPORT ON COIR BOARD ETC.**

**The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):** I beg to lay on the Table:—

- (1) A copy of the Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1965-66 under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (2) A copy of the Certificated Accounts of the Coir Board, Ernakulam, for the year 1965-66 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.

[Placed in Library. See No. LT-7205/66].

(3) A copy of the Woollen Textiles (Production and Distribution control) Third Amendment Order, 1966, published in Notification No. S.O. 2787 in Gazette of India dated the 7th September, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7206/66].

(4) A copy of Notification No. 16354/66/K2/RD published in Kerala Gazette dated the 6th September, 1966, making certain amendment to the Kerala Weights and Measures (Enforcement) Rules 1964, under sub-section (5) of section 43 of the Kerala weights and Measures (Enforcement) Act, 1968 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7207/66].

12.03 hrs.

**SEEDS BILL**

**(1) REPORT OF SELECT COMMITTEE**

**Shri S. C. Samanta (Tamluk):** I present the Report of the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha.

**Shri Hari Vishnu Kamath (Hoshangabad):** I rise on a point of clarification.

**Mr. Speaker:** On this item?

**Shri Hari Vishnu Kamath:** Yes, on this item. You will be pleased to see, and so will the House, I am sure, that the Seeds Bill which was introduced as far back as 1964 has at last

[Shri Hari Vishnu Kamath]

reached a stage of some sort of maturity and come before the House. The Select Committee at its sitting after the last session decided that, lest the labours of the Committee should become infructuous, the Government should be obliged, compelled—if it cannot be persuaded—to see to it and ensure that the Seeds Bill as reported by the Select Committee is taken up in this session and must be passed. You were pleased to give your consent also to the Select Committee going on tour all over India on the clear understanding—so were we told in the Committee—that the Seeds Bill would be taken up in this session and passed. Now I find from the list of business, tentative business . . .

**Mr. Speaker:** When the Minister makes the statement of business, he might ask for that.

**Shri Hari Vishnu Kamath:** It has not found a place even in the tentative list of business.

**Mr. Speaker:** Let the Minister make the statement of business. That is the proper occasion when it can be raised.

**Shri Hari Vishnu Kamath:** Will you permit me at that time?

**Mr. Speaker:** Yes.

**Mr. Samanta.**

(ii) EVIDENCE

**Shri S. C. Samanta:** I lay on the Table a copy of the evidence given before the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha.

In this connection I would beg of you to put before the Government that all the members of the Select Committee were of the opinion that Government and the Speaker would be requested, so that this Bill is taken up during this session.

12.05 hrs.

BUSINESS OF THE HOUSE— contd.

**The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th November, 1966, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:

The Representation of the People (Amendment) Bill, 1966, as reported by the Joint Committee.

The Constitution (Twenty-first Amendment) Bill, 1966.

The Metal Corporation of India (Acquisition of Undertaking) Bill, 1966.

The Companies (Amendment) Bill, 1966.

The Employees State Insurance (Amendment) Bill, 1965.

(3) Further consideration and passing of the Banaras Hindu University (Amendment) Bill, 1965, as passed by Rajya Sabha.

(4) Consideration and passing of the Jawaharlal Nehru University Bill, 1965, as passed by Rajya Sabha.

(5) Discussion and voting on: Supplementary Demands for Grants (General) for 1966-67.

Demands for Excess Grants (General) for 1963-64

**Mr. Speaker:** Both Shri Kamath and Shri S. C. Samanta have suggested that the Seeds Bill may be taken up during this session.